में केन्द्रीय प्रायोजित स्कीम कार्यान्वित की जा रही है।

(4) पैकिंग, रेलवे स्लीपरों और भवन निर्माण में लकड़ी के बदले वैकल्पिक सामग्री का उपयोग करने के लिए प्रोत्साहन दिया जा रहा है।

(5) वनों की सुरक्षा के लिए राज्य सरकारों/केन्द्र शासित प्रदेशों को समय-समय पर दिशानिर्देश जारी किए गए हैं। इनमें से कुछ दिशा-निर्देश नीचे दिए जाते हैं :

(1) प्राकृतिक वनों को पूर्ण कटाई से बचाना और इस प्रकार की कटाई जहां अपरिहार्य हो, वहां पहाड़ों पर इसका क्षेत्र 10 हेक्टेयर और मैदानों में 25 हेक्टेयर से अधिक नहीं होना चाहिए।

(2) पहाड़ों पर 1000 मीटर से अधिक ऊंचाई पर पेड़ों की कटाई पर कम से कम कुछ वर्षों के लिए प्रतिबंध लगाने पर विचार करना।

(3) पहाड़ियों और पर्वतों पर उन महत्वपूर्ण क्षेत्रों का पता लगाना जिनमें वनों की कटाई से सुरक्षा करने और तत्काल व्यापक वनरोपण की जरूरत है।

अनुपत्र–2

वर्ष	खर्च की गई राशि (लाख रुपयों में)	पौध लगाए गए क्षेत्र (हेक्टेयर में)
1984-85	1,880.00	57,647.00
1985-86	1,536.80	47,900.00
1986-87	3,376.13	67,051.00
1987-88	2,847.84	58,693.50
1988-89	3,202.00	65,500.00
कुल	12,842.77	296,792.00

भारतीय शांति सेना के श्रीलंका में मारे गए सैनिकों के परिवारों को मुआवजा। रोजगार

69. **डा० अबरार अहमद खान :** क्या **प्रधान** मंत्री यह बताने की कृपा करेंगे कि :

(क) श्रीलंका में अभी तक भारतीय शान्ति सेना के कितने सैनिक मारे गए हैं, उनके परिवारों के सदस्यों को कितनी-कितनी सहायता राशि व मुआवजा दिया गया है ; और

(ख) क्या उनके परिवारों के किन्हीं सदस्यों को नौकरी दी गई है, यदि हां, तो उसका ब्यौरा क्या है ?

रक्षा मंत्रालय में राज्य मंत्री (डा० राजा रमन्ना) : (क) श्रीलंका में 28 फरवरी, 1990 तक भारतीय शांति सेना के कुल 1155 सैनिक मारे गए, उनके परिवार के सदस्यों को परिवार पेंशन संबंधी लाभ के रूप में 3.70 करोड़ रुपये का भुगतान किया जा चुका है ।

(ख) श्रीलंका में मारे गए भारतीय शांति सेना के कार्मिकों के लगभग 500 आश्रितों को अब तक विभिन्न सरकारी विभागों, सार्वजनिक क्षेत्र के उपक्रमों आदि में नौकरी दी जा चुकी हैं ।

Pension and other facilities provided to widows of soldiers

70. DR. ABRAR AHMED KHAN.-Will the PRIME MINISTER be pleased to state:

(a) what is the amount of pension and other facilities being provided to the widows of the soldiers killed so far while defending the country and what steps are being taken by Government to provide **employment tO** their children; and

(b) whether Government have any information .regarding widows or the families of the soldiers killed in action who are suffering for want of livelihood?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) Details of the pen. sionary and other benefits are given in the attached Statement(See below)

(b) Specific cases brought to notice are dealt with in accordance with the prescribed rules and guidelines to provide pensionary and other benefits as shown in the Statement.

Statement

Widows of the soldiers killed while defending the country are entitled to Liberalised Special Family Pensionary awards and other benefits as per details given below:-

1. *PENSIONARY BENEFITS*
   (a) Family pension at the rate of last pay drawn till death or disqualification.
   (b) Family gratuity at the specified rates ranging between Rs. 2,000/- to Rs. 19,000/- for officers and Rs. 450/- to Rs. 1,600/- for JCOs and OR depending on the rank.
   (c) Death gratuity as under:
      (i) Less than one year Service . . . — 2 months pay
      (ii) Between 1—5 years service . . — 6 months pay
      *(iii) Over 5 years but below 20 years service .— 12 months pay
      (iv) 20 years or over service . . . — One month's pay for every completed year of service subject to maximum of 33 months pay or Rs. 1 lakh whichever is less.

   •Weightage of five years is added to actual service for calculation.

2. *ARMY GROUP INSURANCE BENEEITS*
   The families would also be entitled to death benefits from AG1 at the following scale:-
   Officers - Rs. 3,50,000/- w.e.f. 01 Apr 89 JCOs/OR - Rs. 1,50,000.'-
3. *OTHER BENEFITS*
   Financial assistance at the following scale is applicable: -
4. Defence Services Officers' Provident Fund/Armed Forces Personnel Provident Fund and leave encashment as admissible.
5. *EMPLOYMENT ASSISTANCE*
   Upto two dependents of Service personnel killed or severely wounded in the operations are entitled to Priority IIA for employment in Group 'C and 'D' posts filled through DGE&T/Employment Exchanges.
6. *EDUCATIONAL CONCESSIONS*
   Children of Defence personnel killed or disabled inaction, who are studying in educational institutions under the Department of Education are entitled to the following educational concessions:—
   (a) Complete exemption from tuition fee and other fees levied by the educational institu tion concerned.
   (b) Grants to meet hostel charges in full for those studying in Boarding Schools and Colleges.
   (c) Full cost of books and stationery.
   (d) Full cost of uniform where this is compulsory.
7. *GRANT FOR CONSTR UCTION/REPAIR OF HO USES*
   50% of grant paid to war widows by the State Governments for construction/repairs of houses is re-imbursed by the Centre subject to a maximum of Rs. 5,000.
8. *GRANTFOR MARRIAGES OF DAUGHTERS OF WAR WIDOWS*
   The Kendriya Sainik Board gives a grant of Rs. 1,000/- for marriage of a daughter of a war widow.
9. *RAIL TRA VEL CONCESSION*
   75% concession in rail fare for travel in Second Class is available to war widows.